

सारंगपुर में रानी रूपमती के मजार का संरक्षण

1153. श्री अजीत जोगी :
श्रीमती बांगा वर्मा :

क्या मानव संसाधन विकास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मध्य प्रदेश के राजगढ़ जिले में सारंगपुर स्थित चार सौ वर्ष पुरानी रानी रूपमती की समृति में बनाई गई मजार की सरकार का संरक्षण प्राप्त न होने के कारण यह बर्बाद होने जा रही है ; और

(ख) यदि हां, तो इसे संरक्षित स्मारक के रूप में घोषित करने के लिए क्या कदम उठाये जा रहे हैं ?

मानव संसाधन विकास मंत्री (श्री अर्जुन सिंह) : (क) और (ख) सूचना एकत्रित की जा रही है और सभा-पटल पर रख दी जागी ।

Sitting Supreme Court/High Court Judges as members of Commission of Inquiry

1154. SHRI SATYA PRAKASH MALAVIYA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have any proposal not to permit sitting Supreme Court or High Court judges to act as members of Commissions of Inquiry;

(b) whether there are any such judges at present who are working as members of Commissions of Inquiry; and

(c) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. R. KUMARA-MANGALAM): (a) No, Sir.

(b) Yes, Sir.

(c) The information is being collected and will be laid on the Table of the House.

Appointment of teachers in Kendriya Vidyalayas on ad-hoc basis

1155. SHRI ISH DUTT YADAV: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that teachers in Kendriya Vidyalayas are appointed on ad-hoc basis for less than 180 days; and

(b) if so, what is the justification therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) Yes, Sir.

(b) This is as per the provisions of the Education Code for Kendriya Vidyalayas, to distinguish ad-hoc appointments from regular appointments.

Irregularities in the evaluation of answer books in the philosophy Department of Delhi University

1156. SHRI KRISHNA KUMAR BIRLA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that complaints giving specific instances of gross irregularities in evaluation of answer books in the Philosophy Department of Delhi University by those having nothing to do with the subject have been received by the Controller of Examinations;

(b) if so, what are the details thereof; and

(c) what is the outcome of the inquiry, if any, conducted into the complaints and what action has been taken by Government in the matter?